

BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

C.P. (I.B) No. 85/10/NCLT/AHM/2017

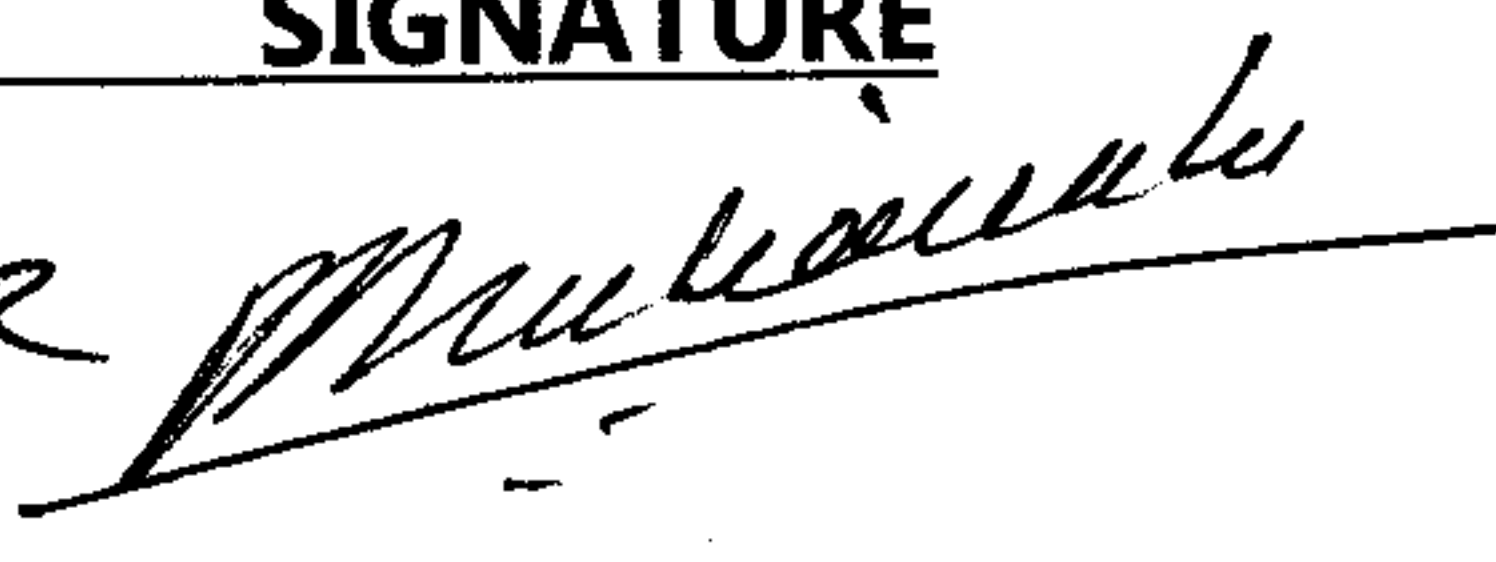
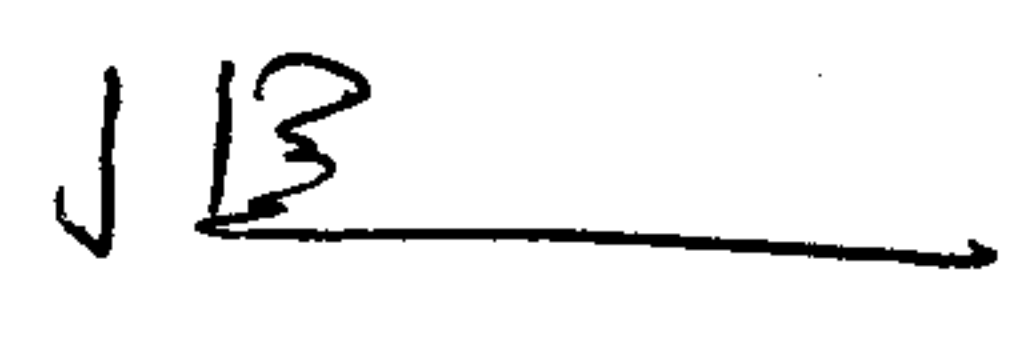
Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.08.2017

Name of the Company: Sarthak Creation Pvt Ltd.  
(Through Mr. Subhas Kedarnath Tibrewal)  
V/s.  
Bank of Baroda & Ors.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	PAVAN S-GODIAWALA	ADVOCATE	PETITIONER	
2.	KETAN. M. PARIKH.	ADVOCATE	RESPONDENT NO.- I	

**ORDER**

Learned Advocate Mr. Pavan Godiawala present for Corporate Debtor/Applicant.  
Learned Advocate Mr. Ketan Parikh present for Respondent no. 1.

Learned Advocate Mr. Ketan Parikh filed Vakalatnama for Respondent (Bank of Baroda).

Learned Counsel for respondent represented that he is suffering from fever and requested for adjournment.

List the matter on 28.08.2017 for objection of Respondent, if any and for hearing before admission.

  
BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

Dated this the 24th day of August, 2017.